

are controlled under the provisions of Drug (Prices Control) Order, 1979, which was issued under the Essential Commodities Act, 1955.

(b) and (c). Specified formulations are mentioned in the third schedule to the DPCO under Category I and Category II whereas the remaining price controlled formulations are listed by therapeutic groups under category III of the said schedule. Bulk drugs required for the production of Category I and II formulations are specified in the First Schedule whereas an illustrative list of bulk drugs required for the production of Category III formulations is given in the Second Schedule.

#### Proposal to set up more mini cement plants during Seventh Five Year Plan

1062. SHRI SOMNATH RATH : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have a proposal to set up more number of mini cement plants during the Seventh Five Year Plan period ;

(b) if so, the name of the States where more number of mini cement plants are expected to be set up ; and

(c) the policy of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). In addition to the existing 23 mini cement plants, there are 241 approved schemes which are under various stages of implementation. Some of these approved schemes are likely to result in setting up mini cement plants during the Seventh Plan Period. States in respect of which there are more than 10 approved schemes are Andhra Pradesh, Assam, Gujarat, Himachal Pradesh, Karnataka, Madhya Pradesh, Rajasthan and Tamil Nadu.

(c) Applications for setting up mini cement plants based on Vertical Shaft Kiln (VSK) Technology are considered for grant of industrial licences provided the State Government/ Union Territory Administrations concerned certify to the effect that the proposed mini cement plants are located in areas where limestone deposits cannot sustain large cement plants but can support only mini cement plants.

#### Steps to meet requirement of Small cars

1063. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state the steps envisaged to meet the requirement of small cars in the country to eliminate black market in cars ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : Maruti Udyog Limited will be producing over 20,000 cars during 1984-85 and shall endeavour to manufacture 36,000 cars during 1985-86 in addition to 12,000 vans. The production will be further stepped up in the subsequent years with a view to meeting demand.

[Translation]

#### Distribution of Kerosene to States

1064. SHRI NARSINH MAKWANA : Will the Minister of PETROLEUM be pleased to state :

(a) the criteria adopted in allotting the quota of kerosene to States, who fixes its rates and how they are fixed ; and

(b) the names of the States which have sought increase in their quota of kerosene and the time by which a decision is likely to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM. (SHRI NAWAL KISHORE SHARMA) : (a) The quota of kerosene of various States and Union Territories is determined on the basis of 5% growth over the allocation made for corresponding 4-month block of the previous year.

The Government fixes the basic ceiling selling price of kerosene and the competent authority in the State Government fixes the retail price by adding to the basic ceiling selling price the following elements as laid down in clause 3 of the kerosene (Fixation of ceiling prices) Order, 1970 :—

(i) Rail freight or freight by the cheapest mode of transport from the nearest refinery.

(ii) Sales tax, local taxes, dealer's commission, etc.

(b) Most States have been seeking increase in their allocation of Kerosene oil. In this context also a one-man Committee has been appointed to review the present system of